

1	2	3	4
7.	Dowry Death	518	100
8.	Dowry Demand/Harassment for Dowry	398	120
9.	Harassment of Widows	236	41
10.	Maintenance Claim	61	7
11.	Matter involving Custody of Children	7	2
12.	Non Payment of Maintenance	1	1
TOTAL		5,391	872

Fixed tenure of Anganwadi workers

†1857. SHRI MAHENDRA SINGH MAHRA: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether the tenure of Anganwadi Workers has been fixed by Government;

(b) if so, the duration of their tenure in years;

(c) whether benefits like pension, gratuity and other allowances are given to the workers completing their tenure;

(d) if so, the details thereof; and

(e) if not, the manner in which Government is going to assist such workers who have spent valuable time of their life in the service of Anganwadi?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) to (e) ICDS Scheme envisages the Anganwadi Workers (AWWs) and Helpers (AWHs) as "honorary workers" from the local community who come forward to render their services, on part-time basis, in the areas of child care and development. Being honorary worker there are no tenure fixed in number of years. However, the age of their disengagement from honorary service has now been fixed at maximum 65 years. The States/UTs are free to fix lower age of disengagement.

†Original notice of the question was received in Hindi.

AWWs/AWHs are paid fixed honorarium per month as decided by the Government from time to time. Since AWWs/ AWHs are honorary workers, the benefits like pension, gratuity and other allowances are not applicable to them.

However, the States/UTs can provide benefits beyond ICDS Scheme to the AWWs/ AWHs from their own resources/ arrangements.

Adoption of Olympic Charter by IOA

1858. SHRI N.K. SINGH:

DR. JANARDHAN WAGHMARE:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether the Indian Olympic Association (IOA) proposes to adopt the Olympic Charter as demanded by the International Olympic committee (IOC);
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI JITENDRA STNGH): (a) to (c) Indian Olympic Association (IOA) is an independent autonomous organization, responsible for managing and administering its affairs on its own including taking a decision on whether it would adopt the Olympic Charter in its constitution.

Fund allocated for Sports Training Centres in Uttar Pradesh

†1859. SHRI JUGUL KISHORE: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) the amount of fund allocated for Sports Training Centres established in Uttar Pradesh by Central Government during last three years; and
- (b) the details of proposals received by Government from the State Government of Uttar Pradesh to establish such centres in the State and present status of these proposals?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI JITENDRA SINGH): (a) The funds released to SAI Sports Training Centres in Uttar Pradesh for the last three years are as follows:

†Original notice of the question was received in Hindi.